(b) Details about the category of arms seized, *inter alia,* indicating the country of manufacture are not centrally maintained.

(c) and (d) The border guarding force and the State Governments have been taking action based on specific intelligence against arms smugglers from time to time. Government has taken various measures to enhance the capacity of the security forces. Border fencing has been under taken along the Bangladesh border. Survey work to enable fencing a small stretch of Indo-Myanmar border near Moreh in Manipur has been undertaken. Our concerns over smuggling of arms through the territory of Myanmar and Bangladesh have been regularly taken up at Home Secretary level talks and other bilateral fora.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

SEZ proposals sanctioned by Government

†280. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of SEZ proposals sanctioned by Government till June, 2010 after coming into effect the Special Economic Zones Act, 2005;

(b) whether a large number of sanctioned SEZ projects are yet to become operational;

(c) if so, the details thereof and the reasons therefor; and

(d) the measures considered by Government to operationalise these SEZ projects in a time bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) In addition to seven Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, formal approval has been accorded to 576 proposals out of which 358 SEZs have been notified. a total of 114 SEZs are already exporting. Further details about these SEZs including sector, location etc. are available on the website *www.sezindia.nic.in.*

(b) and (c) In terms of Rule 6 of the SEZ Rules, 2006, validity of approval is for a period of three years within which time effective steps are to be taken by the developer to implement the approved proposal. On a request received from the developer the Board of Approval can extend the validity period.

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†Original notice of the question was received in Hindi.

(d) Setting up of Single Window Clearance Mechanism, fiscal benefits and duty concessions, continuous monitoring of SEZs by the Development Commissioners and Approval Committee, simplification of rules and procedures are some of the steps taken for speedy operationalisation of SEZs.

Implementation of NEIIPP, 2007

281. SHRI MANI SHANKAR AIYAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the sector-wise quantum of investment promoted in the North-East Region under the North-East Industrial Investment and Promotion Policy, 2007 (NEIIPP);

(b) whether the quantum of investment mobilized so far meet the expectations of the Ministry; and

(c) what difficulties, if any, have been encountered in the implementation of the utilization of NEIIPP, 2007 for the rapid industrialization of the North-East in keeping with NER Vision 2020?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) On the basis of the amounts released under the Central Capital Investment Subsidy Scheme under NEIIPP, 2007, the Sector-wise quantum of investment promoted in the North-East Region is as under:

(Rs. in crores)

Cement	Coal & Coke	Iron & Steel	Food & Beverages	Flour Mill
60.34	7.80	21.94	0.37	0.44

(b) and (c) According to the indications available, investment in the North Eastern Region has shown an upward trend since the introduction of NEIIPP, 2007. No specific difficulty has been reported in the implementation of the policy.

FDI in defence sector

282. SHRI D. RAJA:

SHRI K. E. ISMAIL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is considering a proposal to allow 100 percent FDI in defence sector;

(b) if so, the details thereof;